

SLBC, Chhattisgarh has further apprised that the next meeting in this regard is scheduled on 21.3.2018.

Status of Banks Board Bureau

1999. KUMARI SELJA: Will the Minister of FINANCE be pleased to state:

(a) whether the Banks Board Bureau (BBB) Chaired by former Comptroller and Auditor General of India Shri Vinod Rai set up by Government in the year 2016 has not been able to live up to expectations to improve the quality of human resources in State-owned banks;

(b) whether it is a fact that unscrupulous persons take advantage of the abysmal management of human resources in the banks; and

(c) whether existing Banks Board Bureau (BBB) is going to be abolished, if so, the reasons therefor and action taken by Government to address such deficiencies in the banks of the country?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIVPRATAP SHUKLA): (a) The Banks Board Bureau (BBB) has made a number of recommendations relating to human resources in Public Sector Banks (PSBs), including recommendations on selection and appointment of Whole Time Directors and Non-Executive Chairmen and appointing senior persons as Government Nominee Directors on PSB Boards that have been acted upon by the Government.

(b) To safeguard banks, a vigilance mechanism under the overall supervision of the Central Vigilance Commission (CVC) is in place in all PSBs. In each PSB, an officer from another PSB is appointed as Chief Vigilance Officer, in consultation with CVC, to oversee the vigilance function in the PSB.

To secure proper management of human resources (HR), Government asked PSBs to implement recommendations made by the Khandelwal Committee covering manpower and recruitment planning, training and skill development, career planning, performance management and professionalisation of HR. In addition, the Reserve Bank of India (RBI) has issued instructions to banks regarding certification of staff manning key responsibilities in identified areas.

(c) No proposal for abolishing BBB is under consideration.

Difference of opinion on resource gap in AP

2000. DR. K. V.P. RAMACHANDRARAO: Will the Minister of FINANCE be pleased to state:

(a) whether there is any difference between opinion of Government of India and Government of Andhra Pradesh in finalising the resource gap that occurred to State of Andhra Pradesh between 2nd June, 2014 and 31st March, 2015;

(b) if so, the details thereof;

(c) whether the Accountant General also finalised the resource gap as claimed by the State; and

(d) whether it is a fact that expenditure incurred on Pay Revision Committee (PRC) of employees and social security pensions were also not being allowed under resource gap?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RADHAKRISHNAN P.): (a) and (b) Yes. The State Government of Andhra Pradesh has projected an amount of ₹ 16078.76 crore as revenue deficit between 2nd June, 2014 and 31st March, 2015 while Government of India has arrived at a figure of ₹ 4117.89 crore as resource gap for the successor State of Andhra Pradesh in terms of Section (46) (2) (1) of Andhra Pradesh Re-organisation Act, 2014.

(c) Yes. AG (A&E), Andhra Pradesh have reported a revenue deficit of ₹ 13775.76 crore after taking into account ₹ 2303 crore released by Government of India during 2014-15 to the successor State of Andhra Pradesh, which includes some new schemes started by the successor State of Andhra Pradesh.

(d) The Central Government is to provide assistance to the successor State of Andhra Pradesh to bridge the resource gap for the period of 2014-15 and not for expenditure incurred prior to this period including payment of Pay Revision Committee (PRC) arrears. However, expenditure incurred on social security pensions applying Central Government guidelines has been included.

Amount recovered under the Benami Transactions (Prohibition) Act

2001. SHRI NARESH GUJRAL: Will the Minister of FINANCE be pleased to state:

(a) the total amount recovered under the Benami Transactions (Prohibition) Act till date; and

(b) the total number of cases detected so far?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) and (b) The Income Tax Department has identified more than 1600 benami transactions till 28th February, 2018. Show cause notices for provisional attachment of